

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3204
ANSWERED ON:03.08.2017
Compensation to Displaced Persons
Rao Shri Rayapati Sambasiva

Will the Minister of POWER be pleased to state:

- (a) whether there is any policy in regard to paying compensation to displaced/affected persons when a project under the Ministry comes up;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) the quantum of compensation paid to the displaced/affected persons due to a project by NTPC, PGCIL; and
- (e) whether any cases of compensation to displaced /affected persons are pending, if so, the details thereof and the reasons therefor?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES

(SHRI PIYUSH GOYAL)

(a) & (e) : Yes, Madam. Land acquisition for projects set up by PSUs under Ministry of Power is done as per the provisions of Government of India (GOI) Land Acquisition Act- 1894/ Special Acts of respective States, National Policy on Resettlement and Rehabilitation for Project Affected Families – 2003 (NPRR-2003), the National Rehabilitation and Resettlement Policy, 2007 (NRRP-2007) and the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act – 2013).

The land rates/compensation are decided by the concerned State Government/State Authority as per provisions of the prevailing Land Acquisition Act of Government of India / respective State Government.

NTPC has paid compensation of Rs.1763.28 crore for private land acquisition in respect of their 12 under construction projects. PGCIL has paid compensation of Rs.874.90 Crore for land acquisition in respect of their 69 projects since 2007.

As of now, total amount as demanded by State Administration has been deposited by NTPC and PGCIL and no case of compensation to displaced/affected persons are pending.
